



2026:AHC:22805

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3608 of 2026

Devendra Kumar Pathak And 3 Others

.....Petitioner(s)

Versus

Tehsildar (Judicial), Tehsil Koil And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Manvendra Nath Singh
Counsel for Respondent(s)	:	C.S.C., Krishna Kant Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners and perused the record.
2. The only relief sought by the petitioners in the present petition under Article 227 of the Constitution of India is to direct the respondent no. 1 namely Tehsildar (Judicial), Tehsil Koil, District Aligarh, to decide the Restoration Application dated 06.03.2024 in Case No. 09 of 2002 (*State Vs. Kundan Lal*), under Section 186 of the U.P.Z.A & L.R. Act, expeditiously within specific period.
3. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
4. From perusal of the record it transpires that nothing has been stated in the entire petition that there is any extraordinary situation nor any arguments have been made in this regard by the learned counsel for the petitioner to direct the court below to decide the aforesaid case in a time bound manner except the fact that suit is filed in the year 2024.
5. In view of the above, no relief could be granted to the petitioner. However, court below is expected to decide the aforesaid case strictly in accordance with law within a period of three months without granting any unnecessary adjournment to either of the parties unless there is no legal impediment.

6. With the aforesaid observations, the petition is disposed of.

February 2, 2026

Vinod.

(Prakash Padia, J.)